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SLP(C)No. 13966 OF 2001
ITEM No.21 Court No.12 SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.13966/2001

(From the judgement and order dated 21/06/2001 in CMP 9119/2001 of The HIGH COURT OF A.P AT HYDERABAD)

M.A. GAFOOR Petitioner (s)

VERSUS

AZIZUNNISSA BEGUM & ORS. Respondent (s)
(With Appln(s). for exemption from filing c/c of the impugned Judgment and with prayer for interim relief)

Date : 31/08/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. L. Nageshwara Rao, Sr. Adv.
Mr. R. Santhana Krishnan, Adv.
Mr. S.K. Patnaik, Adv.
Mr. D. Mahesh Babu,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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The principal grievance projected by the learned counsel for the petitioner is that so far as the arrears are concerned, the petitioner is being asked to make double payment, i.e., to pay to the respondents Nos. 1 to 3 while he has already made payment to respondent No.4 and this fact, though stated in the counter affidavit filed before the High Court, appears to have been overlooked in the impugned order. Learned counsel for the petitioner states that the petitioner would be advised to bring this material fact specifically to the notice of the High Court and persuade the High Court to suitably modify the interim order. The special leave petition is dismissed as withdrawn with liberty aforesaid.

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Sarita (V.P. Tyagi) @@
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Court Master@@
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